

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

241. CA/1123/2020 CA/1126/2020 CA/220/2023 CA/265/2023 CA/5/2024 In
CP/3137(MB)2019

IN THE MATTER OF

MR. SANTOSHKUMAR DEOKARANJI BHOOT & ANR

... Petitioner

VS

DEEGEE INFRACON PVT LTD

... Respondent

Section 241(1) & 242(4) of Companies Act, 2013

Order Delivered on 01.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **26.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/